

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 08 दिसम्बर, 2025/17 मार्गशीर्ष, 1947

हिमाचल प्रदेश सरकार

परिवहन विभाग

अधिसूचना

शिमला-171 002, 4 दिसम्बर, 2025

संख्या : टी0पी0टी0-ए(4)9/2003.—हिमाचल प्रदेश के राज्यपाल ने, मोटर यान अधिनियम, 1988 (1988 का अधिनियम संख्यांक 59) की धारा 113 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की 195-राजपत्र/2025-08-12-2025 (8933)

अधिसूचना संख्या टी0पी0टी0-ए0 (4) 9/2003, तारीख 10-02-2004 के अनुक्रमण में, सार्वजनिक सुरक्षा के हित में तथा राज्य के विभिन्न उप-खंडों की पहाड़ी भूभाग को ध्यान में रखते हुए, संबंधित क्षेत्रीय परिवहन प्राधिकरणों को केवल संविदा वहन सेवा परिमट के अंतर्गत ई-रिक्शा परिमट (यात्री) देने की अनुज्ञा देने के लिए अनुज्ञात करते हैं:-

1. कांगड़ा पालमपुर 30 2. चम्बा चम्बा (सदर) 5 उत्तहींजी 0 0 समीर 0 0 चुराह 0 0 पांगी 0 0 महोयात 9 0 उत्तहींजी 9 0 मंती 0 0 महोयात 9 0 उत्तहां 15 15 संगाता 10 15 संगाता 10 15 संगाता 10 15 संगाता 15 15 पद्म क्रा 35 सरकाधाट 5 धर्मपुर 5 5 15 बंगर 30 पतिकहल्द 30 पतिकहल्द 15 15 15 बंगर 15 15 15 स्वाली 30 पतिकहल्द 15 स्वाली 0 उत्तहामाल 0 उत्तहामाल 0 <th>क्रम संख्यांक</th> <th>जिला का नाम</th> <th>उप–खंडों का नाम</th> <th>नए ई–ऑटो–रिक्शा परमिट संख्या</th>	क्रम संख्यांक	जिला का नाम	उप–खंडों का नाम	नए ई–ऑटो–रिक्शा परमिट संख्या
2. चम्बा चम्बा (सदर) 5 5 जिल्ली 0 0 क्यांगिल केंडाघट 3 कसीली 0 0 क्यांगढ़ क्यांगढ़ 15 करवार 0 0 क्यांगढ़ 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0		कांगडा	पालमपर	
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3. किन्नौर कल्पा / रिकांग पिओ 15 संगला 10 4. सिरमौर नाहन 15 राजगढ़ 2 5. मंडी जोगंदर नगर 15 पद्धर 35 सरकाघाट 5 धर्मपुर 5 कुल्लू 30 भूंतर 15 बजार 20 मनाली 30 पतलीकृहल 15 नगगर 15 15 7. शिमला शिमला (शहरी और जामीण) 0 ठियोग 6 रोहडू 20 चौपाल 0 उंडरा-क्वार 0 डोडरा-क्वार 0 उंडरा-क्वार 0 अर्की 2 10 कसौली 0 अर्की 2 10 वंदी 15 9. लाहौल और स्पीति केलांग, लाहौल-स्पीति में कांजा और उदयपुर 0 10. ऊना हरोली उप-खंड 17 शेष ऊना जिला (मुख्यालय उत्रियालय उत्र अंत्र				
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8. सोलन 0 कंडाघाट 3 कसौली 0 अर्की 2 नालागढ़ 10 बद्दी 15 9. लाहौल और स्पीति केलांग, लाहौल-स्पीति में काजा और उदयपुर 10. ऊना हरोली उप-खंड 17 शेष ऊना जिला (मुख्यालय अन्य क्षेत्र) 20				0
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काजा और उदयपुर 10. ऊना हरोली उप—खंड 17 शेष ऊना जिला (मुख्यालय 20 ऊना और अन्य क्षेत्र)				15
10. ऊना हरोली उप—खंड 17 शेष ऊना जिला (मुख्यालय ऊना और अन्य क्षेत्र) 20	9.	लाहौल और स्पीति	केलांग, लाहौल–स्पीति में काजा और उदयपर	0
शेष ऊना जिला (मुख्यालय 20 ऊना और अन्य क्षेत्र)	10.	ऊना	हरोली उप–खंड	17
			शेष ऊना जिला (मुख्यालय	
			कुल	400

संविदा यान परिमट के अंतर्गत ई-रिक्शा परिमट देने की शर्तें निम्नलिखित होंगी, अर्थात:-

- (i) केवल ई-रिक्शा को ही इन उप-खंडों / क्षेत्रों में नई रजिस्ट्री करण के लिए अनुमित दी जाएगी।
- (ii) राज्य के शेष उप—मण्डलों में ऑटो रिक्शा / ई—रिक्शा चलाना निषिद्ध रहेगा। परंतु यह निषेध उन ऑटो रिक्शाओं पर लागू नहीं होगा जो पहले से ही वैध परमिट के आधार पर राज्य में चल रहे हैं।
- (iii) इस अधिसूचना के अधीन रिजस्ट्रीकृत / प्राधिकृत प्रत्येक ई—ऑटो रिक्शा का परिचालन क्षेत्र संबंधित उप—मण्डल के मुख्यालय से 20 (बीस) किलोमीटर की परिधि तक ही सीमित होगा, जिसमें ऐसा रिजस्ट्रीकरण / प्राधिकरण प्रदान किया गया हो।
- (iv) एक बार ई—ऑटो रिक्शा को किसी विशेष उप—प्रभाग के अंतर्गत रजिस्ट्रीकृत या परिचालन के लिए अनुमोदित कर दिया गया, तो उस उप—मंडल का मुख्यालय स्थायी रूप से निर्धारित रहेगा और किसी भी परिस्थिति में इसे परिवर्तित, स्थानांतरित या बदला नहीं जा सकेगा। वाहन केवल उस उप—मंडल की अधिकारिता की सीमाओं के भीतर ही संचालित होगा और निर्धारित परिधि से परे किसी भी संचालन को इस अधिसूचना और मोटर वाहन अधिनियम, 1988 की धाराओं का उल्लंघन माना जाएगा।

यह अधिसूचना राजपत्र (ई-गजट), हिमाचल प्रदेश में इसके प्रकाशन की तारीख से प्रवृत्त होगी।

आदेश द्वारा.

हस्ताक्षरित /	<i>'</i> —
(आर. डी. नजीम, आई०ए०एस	0)
अतिरिक्त मुख्य सचिव (परिवहन	()

[Authoritative English text of this Department Notification No. TPT-A(4)9/2003 dated 04-12-2025 as required under clause (3) of Article 348 of the Constitution of India].

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-2, the, 4th December, 2025

No. TPT-A(4)9/2003.—In supersession of this department's Notification No. TPT-A(4)9/2003 dated 10-02-2004, the Governor, Himachal Pradesh, in exercise of the powers conferred by section 113 of the Motor Vehicles Act, 1988 (Act No. 59 of 1988), in the interest of public safety as well as keeping in view the hilly terrain of various sub-divisions of the State, is pleased to allow the respective Regional Transport Authorities (RTAs) to grant e-Rickshaw permits (Passenger) under contract carriage permits only in the following Sub-Divisions of the State:—

Sl. No.	Name of District	Name of Sub-Division	New Number of E-Auto Rickshaws permit to be granted
1.	Kangra	Palampur	30
		Dharamshala including Meclodganj	36

2.	Chamba	Chamba (Sadar)	5
		Dalhousie	0
		Bharmour	0
		Churah	0
		Pangi	0
		Bhattiyat	9
3.	Kinnaur	Kalpa/Reckong-Peo	15
		Sangla	10
4.	Sirmaur	Nahan	15
		Rajgarh	2
5.	Mandi	Joginder Nagar	15
		Padhar	35
		Sarkaghat	5
		Dharampur	5
6.	Kullu	Kullu	30
		Bhuntar	15
		Banjar	20
		Manali	30
		Patlikuhal	15
		Naggar	15
7.	Shimla	Shimla (Urban & Rural)	0
		Theog	6
		Rohru	20
		Chopal	0
		Dodrakwar	0
8.	Solan	Solan Sadar	0
		Kandaghat	3
		Kasauli	0
		Arki	2
		Nalagarh	10
		Baddi	15
9.	Lahaul & Spiti	Keylong, Spiti at Kaza, Udaipur	0
10.	Una	Haroli Sub-Division	17
		Rest of Una District (Una HQ and other areas)	20
		Total	400

The grant of e-Rickshaw permits under contract carriage permits, shall be, subject to following conditions, namely:—

- (i) That only e-Rickshaws shall be permitted for new registration in these Sub-Divisions/areas.
- (ii) That plying of Auto-Rickshaw/e-Rickshaw in rest of the sub-divisions of the State will remain prohibited. However, this prohibition shall not be applicable to the Auto-Rickshaws already plying on the basis of valid permit in the state.
- (iii) That the area of operation for each e- Auto Rickshaw registered/authorized under this notification shall be restricted to a radius of 20 (Twenty) kilometers from the Headquarters of the concerned Sub-Division in which such registration/authorization are granted.
- (iv) That once the e-Auto Rickshaw is registered or authorized for operation under a particular Sub-Division, the Headquarters so assigned shall remain fixed and shall not be altered, shifted or changed under any circumstances. The vehicle shall operate strictly within the jurisdictional limits of that Sub-Division and any operation beyond the prescribed radius shall be treated as a violation of the provisions of this notification and the Motor Vehicles Act, 1988.

This notification shall come into force from the date of its publication in the Rajpatra (e-Gazette), Himachal Pradesh.

By order,

Sd/-(R.D. NAZEEM, IAS), Additional Chief Secretary (Transport).

TOURISM & CIVIL AVIATION DEPARTMENT

NOTIFICATION

Shimla-2, the 1st December, 2025

No. TSM-A (4)-5/2025.— In exercise of the powers conferred under sub-section (1) of Section 64 of the Himachal Pradesh Tourism Development and Registration Act, 2002 (Act No. 15 of 2002), the Governor, Himachal Pradesh proposes to make the following rules for carrying out the purposes of the Act *ibid*. These Rules are hereby published in the Rajpatra (e-Gazette), Himachal Pradesh as required under section 64(3) of the Act *ibid* for the information of the general public;

Any objection (s) or suggestion (s) with regard to these rules, may be sent to the Director, Tourism & Civil Aviation, Himachal Pradesh, Shimla by post or on e-mail address tourism.hp @nic.in within a period of Fifteen days from the date of publication of the said draft rules in the Rajpatra (e-Gazette) of Himachal Pradesh;

The objection(s) or suggestion(s), if any, received within the above stipulated period shall be taken into consideration by the State Government, before finalizing these rules, namely:—

- 1. Short title, extent and commencement.—(1) These rules may be called the Himachal Pradesh Tourism Investment Promotion Council Rules, 2025.
- (2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazatte), Himachal Pradesh.
- **2. Definitions.**—(1) In these Rules, unless there is anything repugnant to the subject or context,—
 - (a) "Act" means the Himachal Pradesh Tourism Development and Registration Act, 2002 (Act No. 15 of 2002);
 - (b) "Application" means and includes an application made under Rule 6 for applying for registration of Project under these rules;
 - (c) "Director" means the Director of Tourism and Civil Aviation, Himachal Pradesh appointed by the Government;
 - (d) "Investment" means and includes commitment of resources into something expected to gain value over time;
 - (e) "Member" means a member of Tourism Promotion Investment Council;
 - (f) "Nodal Officer" shall mean an officer as may be notified by the Director, Tourism and Civil Aviation, Himachal Pradesh and approved by the Tourism Investment Promotion Council;
 - (g) "Official Gazette" means the (e-Gazette) Rajpatra, Himachal Pradesh;
 - (h) "Person" includes Individuals, company, partnership firm, co-operative society, joint family/ Hindu Undivided Family, an individual organization or body of persons whether incorporated or not, Local authorities and proprietors;
 - (i) "Planning area" means any area declared to be planning area under the provisions of Himachal Pradesh Town & Country Planning Act, 1977;
 - (j) "Rural areas" means area outside the jurisdiction of a duly constituted urban local body *i.e.* Municipal Corporation, Nagar Parishad and Nagar Panchayat. SADA's shall not, however, be considered an Urban Local body;
 - (k) Secretary" means the Secretary to the Government of Himachal Pradesh of the Department concerned designated to be the official member of the Council;
 - (l) "Special area" means a special area defined as such under section 66 of the Himachal Pradesh Town and Country Planning Act, 1977;
 - (m) "Urban areas" means areas within the jurisdiction of a duly constituted urban local body *i.e.* Municipal Corporation, Nagar Parishad and Nagar Panchayat under the

Member Secretary.

Himachal Pradesh Municipal Corporation Act, 1994 or under the Himachal Pradesh Municipal Act, 1994.

(2) Words and expression used in these rules but not defined shall have the same meaning as assigned to them in the Act.

CHAPTER-II

TOURISM INVESTMENT PROMOTION COUNCIL (TIPC)

- **3. Establishment and constitution of the Tourism Investment Promotion Council.—**(1) The Government may, by notification in the Official Gazette, establish a Council to be known as the "Tourism Investment Promotion Council" for carrying out the objective of these rules *ibid*.
- (2) The Council shall be a body incorporated by the name aforesaid, having perpetual succession and a common seal, with power to acquire, hold and dispose of property and to contract and may, by the said name sue and be sued.
 - (3) The Council shall consist of the following members namely:—
 - Chief Minister, State of Himachal Pradesh-Chairperson; (b) Minister-in-Charge (Tourism & Civil Aviation), State of H. P.-Vice Chairperson; (c) Chief Secretary to the Government of Himachal Pradesh-Member; (d) Chairperson, H.P. Tourism Development Corporation, H.P. -Member; (e) Secetary, Finance to the Government of Himachal Pradesh-Member; Secretary, Industries to the Government of Himachal Pradesh-Member: (g) Secretary, Environment Science & Technology to the Government of H.P.-Member: (h) Secretary, Power to the to the Government of Himachal Pradesh-Member; (i) Secretary, Jal Shakti Vibhag to the to the Government of H. P.-Member; (i) Secretary, Forest to the Government of Himachal Pradesh-Member: (k) Secretary, Tourism and Civil Aviation to the Government of H. P.-Member; (l) Secretary, Housing to the Government of Himachal Pradesh-Member: (m) Secretary, Town and Country Planning to the Government of H. P. -Member: (n) Secretary, Urban Development to the Government of H. P.-Member;
- **4. Meeting of the Council.**—(1) An ordinary meeting of the Council shall be held generally once a month, on the date, time and place fixed by the Chairperson.
 - (2) The Chairperson may, whenever he thinks fit, call a special meeting

(o) Director, Tourism and Civil Aviation Department, H.P.-

(3) Every meeting of the Council shall be presided over by the Chairperson and in his absence by the Vice-Chairperson and in the absence of both, by any other member chosen by the Chairperson.

- (4) The Member-Secretary of the Council shall issue notice alongwith the agenda of the meeting to all the members of the Council atleast two days before the meeting.
- (5) The presence of 60% of the total number of the members of the Council shall form the quorum of a meeting.
- (6) The proceedings of the meeting of the Council shall be attested by the Chairperson and maintained by the Member-Secretary of the Council.
- **5. Powers and functions of the Council.—**(1) The Council shall take all necessary action to manage all the activities of the Council for achieving the objectives of these Rules.
 - (2) The Council may:—
 - (a) Create a comprehensive and engaging platform that highlights state tourism activities, promotes regional culture, attract visitors, and foster local tourism industry.
 - (b) To ensure that investments in tourismare both sustainable and economically sound.
 - (c) Foster a culture of transparency and accountability, the Council shall aim to align financial decisions with the State's broader vision for sustainable tourism development.
 - (d) Manage, process, examine and grant approval to proposals entailing investment of more than Rs. 50.00 Crore per Tourism Project.
 - (3) The Council may:—
 - (a) Charge fee on any of the direct services provided by it; and
 - (b) Coordinate with the stakeholders w.r.t. processing /approval of the project.
- (4) The Application made under rule 6 shall be granted in-principle approval within a period of thirty working days from the date mentioned in Rule 6 (3).

6. Registration of Application and procedure thereof.—

- (1) The Project Proponent or Applicant shall file an application in Form-1 appended with these rules along with supporting documents.
- (2) The application shall be accepted only when the documents required as per the checklist (Form 1) are complete in all respects. In case of any shortcomings, the Nodal Officer shall intimate the project proponent within three working days highlighting the shortcomings in the checklist under his signature. After complying with the requirements / deficiencies as indicated, the Project Proponent shall again submit the complete documents as per the checklist for consideration of the project. Once the application as per checklist is found complete, the Nodal Officer shall provide a receipt of acceptance of the application under his / her signatures to the Project Proponent/ Applicant as per Form-2.
- (3) The acceptance of the application as explained in rule 6 (2) shall be the Day one of the period as mentioned under Rule 5 (4) *supra*.
- (4) After the acceptance of the application, it shall be forwarded to the concerned stakeholder departments for necessary processing/approval on day one for their approval:

Provided that in case of Projects requiring non-statutory clearances, the concerned department(s) shall give their approval within a period of fourteen working days after raising comprehensive one-time observations, if any and dispose off the application as mentioned in rule 6 (1) in finality, except in cases the Project Proponent/ Applicant fails to reply/ remove observations conveyed:

Provided further that in case of statutory clearances, the time period for approval shall be fourteen working days. Even after the deemed sanctions, the authorities shall have the power to enforce the applicant/project proponent to comply with the statutory provisions of law.

(5) In case, any application under Rule 6 (1) *ibid* is submitted by the Applicant/ Project Proponent but there are certain deficiencies/ shortcomings, the Department can direct the Applicant/Project Proponent to remove such deficiencies/ shortcomings within a period of ten days and if the Applicant/ Project Proponent fails to remove such deficiencies then in such an eventuality the in-principle approval shall be deemed to be withdrawn:

Provided that after removal of deficiencies/ shortcomings, the approval shall be granted within a period of fourteen days.

- (6) For the purpose of timely clearance of proposals, all tourism projects falling within the purview of the Council and requiring permission under section 118 of Himachal Pradesh Tenancy and Land Reforms Act, 1972 (which is a statutory provision) shall henceforth, be applied on online portal of Revenue Department and a receipt shall also be submitted to the Tourism Department which shall coordinate with the Revenue Department for further approval. The approval of the Government shall be granted by the Revenue Department within a stipulated period of fourteen working days from the date of submission of application duly supported by all documents as per Form-1. If any short coming is found and require redressal, the same shall be informed by Revenue Department as per procedure of the Department within five working days to the proponent. Tourism Department may coordinate with the proponent to redress the query. The time taken by the Applicant/Project proponent in addressing the queries shall be excluded from the fourteen working days time period for grant of permission.
- (7) The various statutory clearances of the project approved by TIPC shall be given by respective departments like Revenue, Tourism, Town and Country Planning, Pollution Control Board etc. in an an appeditious manner. The action taken report of all such projects shall be submitted in successive TIPC's meeting till the time, project is grounded.
- (8) Until the online platform for the submission / processing of the applications for the projects is developed, the Department of Tourism and Civil Aviation shall initiate the process of acceptance of such applications offline.
- (9) Such Tourism Projects or Real Estate Projects intending to convert into Tourism Projects, which are more than 70 % complete on ground, shall be eligible for consideration in TIPC subject to fulfillment of legal and other conditions under prevailing laws.

Provided further that Real Estate Projects will be allowed to be put to Tourism usesuch as serviced residences with the permission of the Department of Tourism and Civil

Aviation which shall issue revised Essentiality Certificate as per Rule 10 of these Rules.

- (10) For ascertaining the financial standing of the Project Proponent, TIPC (Department of Tourism and Civil Aviation, HP) shall verify the net worth as on the preceding financial year from the date of submission of the application to be assessed on the basis of last three income tax returns duly certified by a competent authority or a registered Chartered Accountant of the applicant/project proponent.
- (a) In case the Applicant/ Project Proponent is a Company, the net-worth shall be the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited balance sheet, but it shall not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation.
- (b) In case of a partnership firm, the net-worth shall be the sum of contribution by each partner. It shall not include in the capital of the firm and free reserves but accumulated losses and miscellaneous expenses.
- (c) In case of any other body corporate (including LLPs), the net-worth shall be the aggregate of paid-up capital or partners' contribution (as the case may be) and reserves (excluding revaluation reserves, reserves created out of amalgamation, and reserves not created out of profits), after deducting accumulated losses, intangible assets, deferred expenditure and miscellaneous expenditure not written off, as per the latest audited balance sheet.
- (11) The other stakeholder Departments such as, Public Works, Jal Shakti and Himachal Pradesh Electricity Board shall ensure road access, water availability and electricity etc. for such projects but only after due diligence as to basic social/environmental impact, deposit of Departmental cost etc. These Departments shall be allowed to execute these works as a deposit work if the work is on Government/public land and further allowed to take funds as deposit from the Applicant/ Project Proponent/ Private Investor, for the project purpose. The Forest Department shall process the FCA cases expeditiously and facilitate the Applicant/ Project Proponent accordingly.
- (12) In case, the applicant/project proponent intends to invest on a Government Land, then they can proceed under the Swiss challenge mode as per the HP Infrastructure Development Board Unsolicited Proposal (Under Swiss Challenge Approach) Regulation, 2022 published in the (e-Gazette)/Rajpatra, Himachal Pradesh on 24-09-2023.
- 7. Registration fees.—(1) An application for registration under Rule 6 shall be submitted to the Department of Tourism and Civil Aviation, along with requisite documents, as specified in Form-1 and registration fee as specified in sub-rule(2) below for which, the Department shall issue a receipt as per Form-2.
- (2) The application shall be accompanied by a registration fee of Rs. 10,00,000/- (Ten Lakh Only)through a demand draft or online mode. The Registration fees shall be deposited in a separate account/Head of the Department of Tourism and Civil Aviation.
- (3) The application shall also be accompanied by security amount of Rs. One Crore to be refunded after a period of thirty days to the applicant.

- (4) The Real Estate Tourism projects covered under Rule 6 (9) shall have to pay registration fees amounting to Rs. 20,00,000/- (Twenty Lakh Only).
- **8. Timeline and Extension.**—(1)The Applicant/ Project Proponent shall complete the project in all eventualities within thirty-six months from the date of final approval.
- (2) The Council may extend the aforesaid period of thirty-six months by twenty-four months more by a speaking order assigning reasons subject to a non-refundable additional cost of ten percent of the project.
- **9. Self Declaration.**—The applicant under these rules shall have to file a self declaration/undertaking as per **Form-3** alongwith application and relevant documents before the Department of Tourism and Civil Aviation Himachal Pradesh.
- 10. Issuance of Essentiality Certificate.—The Nodal Officer shall on receipt of an application for registration of a tourism unit along with the specified fee, scrutinize the application on the date of its receipt and if found in order, shall, enter the contents of the application in the relevant register. The Director (Tourism) shall process the case as per the Rules and dispose of the case within two working days of the receipt.

A revised Essentiality Certificate shall be issued by the concerned Nodal Officer in respect of all real estate projects proposed to be issued for tourism purposes.

- 11. Penalty for false statement.—(1) If any person, who makes a false statement under these rules or willfully suppresses any material fact with the intention to mislead the Department, shall be liable for forfeiture of security amount.
- (2) The person who makes such false statement as detailed in sub-rule (1) supra shall be permanently debarred from applying under these rules for perpetuity.
- (3) In case, the Applicant/Project Proponent fails to execute the proposed project even within the extended time period as stipulated under Rule 8, the project, as the case may be, proceeded to vested with the State Government as per relevant provisions of H.P. Tenancy & Land Reforms Act, 1972.
- (4) In case, the applicant/project proponent commits any violation of these Rules as applicable for seeking a valid permission under these Rules including permission(s) granted by the Council or the Department(s) or causes damage to environment, shall be liable to forfeit the security amount as provided under Rule 7(3) after ascertaining of full facts through Department of Environment/Concerned Department, as the case may be, after giving a reasonable opportunity of being heard.
- **12. Application of other laws not barred.**—The provisions of these rules shall be in addition to the provisions of any other law for the time being in force.
- 13. Protection of action taken in good faith.—No suit, prosecution or other legal proceedings shall lie against the appropriate Authority or any officer or other employees of the Authority for anything, which is done in good faith or intended to be done under these rules.
- 14. Power to remove difficulties.—If any difficulty arises in giving effect to the provisions of these rules, the State Government may, by order (duly published in the Official Gazette) make such provisions not inconsistent with the provisions of these rules as may appear to be necessary for removing the difficulty.

15. Delegation of Powers.—The Rules of Business of the Council shall be notified separately after getting them approved from the Council.

Form -1

(See Rule 6)

The application shall be accompanied by following documents as detailed herein below: —

Sl. No.	Details of documents					
1.	Name and address of the applicant					
2.	Description of area (Whether Planning Area/Special Area/Deemed Planning Area/Urban Area/Rural other) along with details of Village, Panchayat and District in which land is situated.					
3.	Detailed Project Report (DPR) with detailed map and site plan					
4.	Existing zone as per Development Plan of the Planning/Special Area/Municipal Limits of Corporation/ Council/ Urban areas/Rural areas, if applicable.					
5.	Road Accessibility including NOC from HP PWD/NHAI/Rural Development Department along with status that whether the road is on Government Land or on Private Land.					
	Note.—In case the road is on private Land, the onus shall lie on Applicant/ Project Proponent to obtain NOC from respective owners which may include sale-purchase of land or gift deed.					
6.	Water Availability including NOC from Department of Jal Shakti Vibhagascertaining the source of water, whether natural or ground water.					
7.	NOC from HPSEBL regarding HT Lines					
8.	A copy of title/ownership documents <i>i.e.</i> latest jamabandi in original					
9.	Slope Stabilization Plan indicating both engineering and nature-based solution & drainage management plan.					
10.	Photographs of the site from 2 to 3 different angles with date					
11.	Permission under Section 118 shall be uploaded with all the following documents on the official portal of Department of Revenue by Applicant/ Project Proponent: —					
	 (i) LR-XIV (ii) Agreement to sale (iii) Essentiality Certificate (iv) Latest Jamabandi, Tatima (v) Affidavits of seller and purchaser (vi) Affidavits &NOC's in case of joint holding (vii) Balance land certificate of seller (viii) Information on prescribed format 					

Form-2

[36	ee Rule-6(2) and 7(1)]
Acknowledgement receipt by the	he Applicant:—
Submission of application form	along with requisite fee of Rs
	s/- only (Rsonly) towards the Application Tourism Investment Promotion Council (TIPC) Rules, 2025.
Enclosure: As above.	Yours faithfully,
	Signature of applicant(s) Address
	Phone No.
APP	LICATION RECEIPT
	t of Rs from the Applicantfor application under H.P. Tourism Investment through E-payment.
	(Signature and designation of the Officer receiving money) Department of Tourism & Civil Aviation, H.P.
	Form-3 (See Rule-9)
	eclaration/ Undertaking, s/o/ w/o/
d/o/M/sof Application submitted by me along w	do hereby solemnly affirm and declare that the contents ith requisite documents as required under Form-1 read with otion Council Rules, 2025 are true and correct to the best of

I further agree that I shall be solely responsible to be penalized under Rule 11 of the rules ibid and shall also be liable for any loss or damage to the Department in case information furnished by me is found to be false or in case of suppression of suppresses a material fact with the intention to mislead the Department.

my knowledge.

3. I expressly acknowledge and agree that in the event of any such default supra, I shall be liable to be permanently debarred from applying under these Rules for perpetuity.

- 4. I have read and agreed to the rules and shall be further liable for all costs in case of cancellation, damage or loss to the department howsoever caused.
- 5. I, the above-named deponent do hereby further solemnly affirm that the contents of this affidavit are true, no part of it is false and nothing has been concealed therefrom.

Signed and verified at	on this the day of 20
	Deponent
	By order
	Sd/-
	(DEVESH KUMAR, IAS)
	Pr Secretary (Tourism & CA)

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 8th December, 2025

No. TCP-A(3)-7/2025.—WHEREAS, the draft notification to carry out amendments in the Himachal Pradesh Town and Country Planning Rules, 2014, was notified *vide* this Department's notification of even number dated 03rd November, 2025 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 7th November, 2025 for inviting objection(s) and suggestion(s) from the person(s) likely to be affected thereby within a period of thirty days from the date of publication of the said notification in the Rajpatra (e-Gazette) Himachal Pradesh;

AND WHEREAS, objection(s) and suggestion(s) have been received within the stipulated time period by the State Government in this behalf and the same have been considered;

Now Therefore, in exercise of the powers conferred by Section 87 of the Act, 1977 (Act No. 12 of 1977), the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Town and Country Planning Rules, 2014 notified *vide* this Department Notification No. TCP-A (3)-1/2014-I dated 1st December, 2014 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 01st December, 2014, namely:—

- 1. Short title and commencement.—(i) These rules may be called the Himachal Pradesh Town and Country Planning (Sixteenth Amendment) Rules, 2025.
- (ii) These rules shall come into effect from the date of its publication in the Rajpatra (e-Gazette) Himachal Pradesh.
- **2. Amendment in Appendix-1.**—In Appendix-1 of the Himachal Pradesh Town and Country Planning Rules, 2014,—
 - (a) For clause II, the following shall be substituted, namely:—

Sl.	Description and Minimum	Minimum Set Backs (in Metre) Ma			Maximu	num Maximum			
No.	Plot Area (M ²)	Front	Left	Righ	`	ear	Floor Ai Ratio	rea	Height in Metres*
1	2	3	4	5	(6	7		8
		Resi	identia	l Use					
	1 -	1105	1						
1.	Detached Houses (i) 150 M ² to 250 M ²	2 00	1.50	1.50		50	1.75		21.00
	(i) 150 M ² to 250 M ² (ii) Above 250 M ² to 500	2.00	1.50	1.50		50	1.75		21.00
	M^2	3.00	2.00	2.00) 2.	00	1.75		21.00
	(iii) Above 500 M ² to 1000 M ²	5.00	3.00	3.00	2.	00	1.75		21.00
	(iv) Above 1000 M ²	5.00	4.00	4.00) 3.	00	1.75		21.00
2.	Semi-detached Houses with common wall on								
	one side	2.00	1.50	1.50) 1.	50	1.75		21.00
	Upto 120 M ²	2.00	1.75	1.75	5 1.	75	1.75		21.00
	Above 120 M^2 to 250 M^2								
3.	Row Houses with								
	common wall on two								
	sides	2.00	Nil	Nil	1.	50	1.75		18.00
	$90 \text{ M}^2 \text{ to } 120 \text{ M}^2$								
		Com	merci	al Use					
1.	Booths upto 10 M ²	1.00	Nil	Nil	N	Iil	-		4.00
2.	Shops (i) Independent Shop/ Showrooms (standalone)	2.00	Nil	Nil	1.	00	-		6.00
	above 10 M ² to 30 M ² (ii) Row Shops with common wall on two sides above 30 M ² to 100 M ²	2.00	Nil	Nil	1.	00	1.75		9.00
	(iii)Row Shops with common wall on two sides above 100 M ² to 250 M ²	2.00	1.50	1.50) 1.	50	1.75		15.00
	(iv)Above 250 M ² to 500								
	M^2	3.00	2.00	2.00) 2.	00	1.75		21.00
	Parking (only for plot area above 250 M ² to 500 M ²): 1.0 ECS per 100 M ² of built up area								
3.	Shopping Complex								
	(i) 500 M ² to 1000 M ² (ii) Above 1000 M ² to	5.00 5.00	2.50 3.00	2.50 3.00	3.00 3.00		1.75 1.75		21.00 21.00
	1500 M ² (iii) Above 1500 M ² to 2500 M ²	7.00	4.00	4.00	4.00		1.75		21.00
	(iv) Above 2500 M ² to 4000 M ²	9.00	5.00	5.00	5.00		1.75		21.00
	(v) Above 4000 M ²	12.0	7.50	7.50	6.00		1.50		21.00

	राजपत्र, हिमाचल प्रद	श, 08 ।	सम्बर,	2025 / 1	/ मागश	11947	
	Parking:						
	(i) 500 M^2 to $1000 \text{ M}^2 = 1.00 \text{ ECS per} 100 \text{ M}^2$ of built up area						
	(ii) $1000 \text{ M}^2 \text{ to } 1500 \text{ M}^2 = 1.50 \text{ ECS per} 100 \text{ M}^2 \text{ of built up area}$						
	(iii) $1500 \text{ M}^2 \text{ to } 2500 \text{ M}^2 = 2.00 \text{ ECS per} 100 \text{ M}^2 \text{ of built up area}$						
	(iv) Above 2500 M^2 to 4000 $M^2 = 2.50$ ECS per 100 M^2 of built up area						
	(v) Above $4000 \text{ M}^2 = 3.00$	ECS per	100 M^2	of built	up area		
4.	Tourism Unit						
	(i) $250 \text{ M}^2 \text{ to } 500 \text{ M}^2$	3.00	2.00	2.00	2.00	1.75	21.00
	(ii) $500 \text{ M}^2 \text{ to } 1500 \text{ M}^2$	5.00	3.00	3.00	3.00	1.75	21.00
	(iii) $1500 \text{ M}^2 \text{ to } 2500 \text{ M}^2$	7.00	4.00	4.00	4.00	1.75	21.00
	(iv) $2500 \text{ M}^2 \text{ to } 4000 \text{ M}^2$	9.00	5.00	5.00	5.00	1.75	21.00
	(v) Above 4000 M ²	12.00	7.50	7.50	6.00	1.50	21.00
	Parking		ı	I.	I.		
	(i) $250 \text{ M}^2 \text{ to } 500 \text{ M}^2$	= 1.00 E	CS per	$100 \mathrm{M}^2$	of built u	ip area	
	(ii) $500 \text{ M}^2 \text{ to } 1500 \text{ M}$	$^2 = 1.50$	ECS per	100 M^2	of built	up area	
	(iii) Above $1500 \text{ M}^2 =$	2.00 ECS	S per 10	$0 \mathrm{M}^2 \mathrm{of}$	built up	area	
	(iv) Tourism Units, ca	n be kn	own by	the nar	ne of H	otel or Guest	House or Eco-
	Tourism or by any						
	(iv) In existing built up	areas lil	ke Bazaa	ars, the l	ouilding	line can be ma	intained.
5.	Cinema / Cineplex						
	4000 M ² and above	15.00	7.50	7.50	7.50	1.50	21.00
	Parking:						
	(i) $3.00 ECS per 100 M^2 of$						
	(ii) Other Regulations as per	r Cinema	tograph	y Act sh	all also	apply	
6.	Multiplexes						
	4000 M ² and above	15.00	9.00	9.00	9.00	1.50	21.00
	Parking:						
	(i) Permissible within						2
	(ii) Parking space to be	e provide	d within	Multip	lex @ 3	ECS for every	100 M ² of built
	up area.	۵.					
	(iii) Other Regulations						
	(iv) Multiplex complex shall mean an integrated entertainment and shopping centre/						
	complex having atleast 2 Cinema Halls. The minimum area on which this use shall be permitted should not be less than 4000 M ² . Apart from Cinema Halls, the						
	Multiplexes may					•	
	Centers, Hotels and						
	Retail Outlet, Vid						•
	Centers, Shopping				ia & St	non, bowning	rincys, ricarin
	Note:—						
	1.00 ECS (Equivalent Car	r Space)	shall n	nean as	under-	_	
	(i) For parking in open = 2			2322 40			
	(ii) For parking in stilts or ground floor = 28 M^2						
	(iii) For parking in basemen						
7.	Multi-level parking						
	(i) $500 \text{ M}^2 \text{ to } 1500 \text{ M}^2$	5.00	4.00	4.00	4.00	2.00	25.00
	(ii) Above 1500 M ² to	10.00	5.00	5.00	5.00	2.00	25.00
	4000 M^2	10.00	2.00		2.00		
	(iii) Above 4000 M ²	12.00	7.50	7.50	7.50	2.00	25.00
Othe	Other Uses including public & semi –public, educational buildings, police/fire-stations,						
	cal, community hall, librar	-				ags, pone	o, iii o stations,
	1 2					2.00	21.00
8.	(i) 250 M ² to 500 M ² (ii) Above 500 M ² to	3.00	2.00 3.00	2.00	2.00	2.00	21.00
	1500 M^2	5.00	3.00	3.00	3.00	1.75	21.00
	(iii) Above 1500 M ²		5.00				
	(III) AUUVE 1300 IVI		3.00				

to 4000 M ²	10.00	5 50	5.00	6.00	1.50	21.00
(iv) Above 4000 M ²	15.00	7.50	7.50	7.50	1.50	21.00
	15.00		7.50	7.50	1.50	21.00
Parking						
(i) 250 M^2 to $500 \text{ M}^2 = 1.00 \text{ ECS per} 100 \text{ M}^2$ of built up area (ii) 500 M^2 to $1500 \text{ M}^2 = 1.50 \text{ ECS per} 100 \text{ M}^2$ of built up area						
(iii) 1500 M^2 to $4000 \text{ M}^2 = 2.00 \text{ ECS per } 100 \text{ M}^2$ of built up area						
(iv)Above $4000 \text{ M}^2 = 3.00 \text{ I}$	ECS per1	$00 {\rm M}^2 {\rm c}$	f built u	ıp area		

- (a) For Sr. No. 1 and 2 of the Clause III General Regulations, the following shall be substituted, namely:—
 - 1. Ownership documents of the land showing clear title in the name of the applicant(s) free from all encumbrances shall mandatorily be submitted.
 - 2. The height of building shall further be related to the width of abutting path as below:—

(i) Residential use:

Sl. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	Path upto 2.00 (Non-motorable)	7.50
2.	Above 2.00 to 3.00	9.00
3.	Above 3.00 to 5.00	15.00
4.	Above 5.00	21.00

(ii) Commercial use:

a.) Booths and Shops:

Sl.	Width of Path/Road	Maximum Height of Building
No.	(Metres)	(Metres)
1.	1.00 to 2.00	4.00 (only plot area upto 10 M ²)
		6.00 (only plot area upto 100 M ²)
2.	Above 2.00 to 3.00	7.50 (only plot areas above 30 M^2
		upto 250 M ²)
	Above 3.00 to 4.00	9.00 (only plot areas above 30 M ²
		upto 250 M ²)
3.	Above 4.00 to 5.00	15.00 (only plot areas above 100
		M^2
4.	Above 5.00	21.00 (only plot areas above 250
		M^2 upto 500 M^2)

b) Shopping Complex:

Sl. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	3.00 to 5.00	10.50
2.	Above 5.00 to 7.00	15.00
3.	Above 7.00	21.00

c) Tourism use:

Sl.	Width of Path/Road	Maximum Height of Building				
No.	(Metres)	(Metres)				
1.	Upto 3.00	7.50 (only for plot areas 250 M^2				
		upto 500 M ²)				
2.	3.00 to 5.00	10.50				
3.	Above 5.00 to 7.00	15.00				
4.	Above 7.00	21.00				

d) Multi-Level Parking:

Sl.	Width of	Maximum Height of Building		
No.	Path/Road	(Metres)		
	(Metres)			
1.	3.00 to 5.00	15.00		
2.	5.00 to 6.00	18.00		
3.	Above 6.00 to	21.00		
	7.00			
4.	Above 7.00	25.00		

e) Cineplex and Multiplex:

Sl. No.	Width of Path/Road (Metres)	Maximum Height of Building (Metres)
1.	5.00 to 6.00	15.00
2.	Above 6.00 to 7.00	18.00
3.	Above 7.00	21.00

(i) Public and Semi-Public use:

Sl.	Width of Path/Road	Maximum Height of Building
No.	(Metres)	(Metres)
1.	Above 3.00 to 5.00	09.00
2.	Above 5.00 to 7.00	15.00
3.	Above 7.00	21.00

- **(b)** For regulation 12 of the Clause III General Regulations, the following shall be substituted, namely:-
 - "12. Issuance of NOC for service connections (water supply, electricity and sewerage), Occupation Certificate and Completion certificate shall be as under:

Level of construction	NOC for service connections	Completion Certificate
At plinth level	Temporary electricity connection only	No
On completion of subsequent dwelling unit/ floor	Permanent connections for all services	No
On completion of top floor where sloping roof is not mandatory		Yes

On	Having	Temporary connections	No
completion of	sloping roof	for top storey	
top floor	not laid		
where sloping	Having	Permanent connections	Yes
roof is	sloping roof	for all services	
mandatory	laid		

By order, SANJAY GUPTA, Chief Secretary, Deputy Secretary (TCP).

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)

केस नम्बर-20 / T / 2025

दर्ज तिथि : 10-02-2025

श्रीमती अर्चना कुमारी पत्नी श्री श्कित चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि० प्र०)।

बनाम

आम जनता

विषय.——प्रार्थना—पत्र बराए नाम दुरूस्ती अधीन धारा 37—38 हिमाचल प्रदेश भू—अधिनियम, 1954।

दिनांक 10-02-2025 को प्रार्थिया श्रीमती अर्चना कुमारी पत्नी श्री श्कित चंद, निवासी गांव व डा0 वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि0 प्र0) ने अपनी ओर से एक प्रार्थना-पत्र हिमाचल प्रदेश भू-अधिनियम, 1954 की धारा 37-38 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसका नाम उसके सभी दस्तावेजों में अर्चना कुमारी दर्ज है। जबकि राजस्व विभाग के महाल भेडू, पटवार वृत्त सपाहल, कानूनगो वृत्त चौरी के राजस्व रिकार्ड में ध्रुवी देवी पुत्री गोरख दर्ज है। जोकि ध्रुवी देवी उर्फ अर्चना कुमारी राजस्व विभाग में दर्ज / दुरुस्त किया जावे।

प्रार्थिया के प्रार्थना—पत्र पर कारवाई करते हुए आरंभिक जांच व छानबीन फील्ड स्टाफ के माध्यम से करवाई गई व स्थानी टीकादारान के ब्यानात दर्ज करवाए गए जिसमें पाया गया कि प्रार्थिया को सभी लोग ध्रुवी देवी उर्फ अर्चना कुमारी दोनों नामों से जानते हैं।

इस बारे आम जनता को बजिरया इश्तहार / मुस्त्री मुनादी सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व रिकार्ड में श्रीमती अर्चना कुमारी पत्नी श्री श्कित चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि०प्र०) का नाम विभाग के महाल भेड़ू, पटवार वृत्त सपाहल, कानूनगो वृत्त चौरी के राजस्व रिकार्ड में ध्रुवी देवी उर्फ अर्चना कुमारी दर्ज / दुरुस्त किए जाने बारे कोई आपित एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 17—12—2025 को सुबह 11.00 बजे इस अदालत में मुकाम सुजानपुर में अपना उजर एवं एतराज पेश कर सकता है। कोई आपित एवं एतराज प्राप्त न होने की सूरत में प्रार्थिया श्रीमती अर्चना कुमारी पत्नी श्री शिकत चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि० प्र०) का नाम विभाग के महाल भेडू, पटवार वृत्त सपाहल, कानूनगो वृत्त चौरी के राजस्व रिकार्ड में ध्रुवी देवी उर्फ अर्चना कुमारी दर्ज / दुरुस्त कर दिया जावेगा व इसके उपरांत कोई आपित एवं एतराज मान्य नहीं होगा।

यह इश्तहार / मुश्त्री मुनादी आज दिनांक 28—11—2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)।

दर्ज तिथि : 17-01-2025

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)

केस नम्बर—15 / T / 2025

श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नंo 4, सुजानपुर, डाo सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हिo प्रo)।

बनाम

आम जनता

विषय.—–प्रार्थना–पत्र बराए नाम दुरूस्ती अधीन धारा 37–38 हिमाचल प्रदेश भू–अधिनियम, 1954।

दिनांक 17—01—2025 को प्रार्थी श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं0 4, सुजानपुर, डा0 सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने अपनी ओर से एक प्रार्थना—पत्र हिमाचल प्रदेश भू—अधिनियम, 1954 की धारा 37—38 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसका नाम उसके सभी दस्तावेजों में राज कुमार चौधरी दर्ज है। जबकि राजस्व विभाग में उसका नाम राज कुमार दर्ज है जोकि राज कुमार उर्फ राज कुमार चौधरी राजस्व विभाग में दर्ज / दुरुस्त किया जावे।

प्रार्थी के प्रार्थना—पत्र पर कारवाई करते हुए आरंभिक जांच व छानबीन फील्ड स्टाफ के माध्यम से करवाई गई व स्थानीय टीकादारान के ब्यानात दर्ज करवाए गए जिसमें पाया गया कि प्रार्थी को सभी लोग राज कुमार उर्फ राज कुमार चौधरी दोनों नामों से जानते हैं।

इस बारे आम जनता को बजिरया इश्तहार / मुस्त्री मुनादी सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व रिकार्ड में प्रार्थी श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं० 4, सुजानपुर, डा० सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि० प्र०) का नाम राज कुमार उर्फ राज कुमार चौधरी दर्ज / दुरुस्त किए जाने बारे कोई आपित एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 17—12—2025 को सुबह 11.00 बजे इस अदालत में मुकाम सुजानपुर में अपना उजर एवं एतराज पेश कर सकता है। कोई आपित एवं एतराज प्राप्त न होने की सूरत में प्रार्थी श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं० 4, सुजानपुर, डा० सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि० प्र०) का नाम राज कुमार उर्फ राज कुमार चौधरी दर्ज / दुरुस्त कर दिया जावेगा व इसके उपरांत कोई आपित एवं एतराज मान्य नहीं होगा।

यह इश्तहार / मुश्त्री मुनादी आज दिनांक 28—11—2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी सुजानपुर, जिला हमीरपुर (हि0 प्र0)

केस नम्बर—52 / 2025 दायर तिथि : 17—11—2025 किरम मुकद्दमा : इंद्राज जन्म तिथि

आगामी तारीख पेशी / सुनवाई : 23-12-2025

श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

बनाम

आम जनता

. .प्रत्यार्थी ।

विषय.——प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) के सम्बन्ध में इश्तहार / सूचना / मुश्त्री मुनादी करवाने बारे।

श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) द्वारा आवेदन पत्र, शपथ—पत्र व अन्य सम्बंधित दस्तावेजों / रिकॉर्ड सहित इस कार्यायल में प्राप्त हुआ है। जिसमें उल्लेख है कि श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) का जन्म दिनांक 24—05—1970 को हुआ है जोिक अज्ञानतावश सम्बंधित ग्राम पंचायत टिहरा के जन्म व मृत्यु रिजस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपनी जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत टिहरा के रिकार्ड में दर्ज करना चाहती है।

अतः इस इश्तहार मुश्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 24–05–1970 की घटना का पंजीकरण ग्राम पंचायत टिहरा के रिकार्ड में दर्ज करवाने बारे कोई आपित हो तो वह असालतन या वकालतन दिनांक 23–12–2025 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर उक्त जन्म तिथि 24–05–1970 की घटना का पंजीकरण ग्राम पंचायत टिहरा के रिकार्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 01-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी सुजानपुर, जिला हमीरपुर (हि0 प्र0)

केस नम्बर—53 / 2025 दायर तिथि : 01—12—2025 किरम मुकद्दमा : इंद्राज जन्म तिथि

आगामी तारीख पेशी / सुनवाई : 23-12-2025

श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) आम जनता

. .प्रत्यार्थी ।

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) के सम्बन्ध में इश्तहार / सूचना / मुश्त्री मुनादी करवाने बारे।

श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) द्वारा आवेदन पत्र, शपथ—पत्र व अन्य सम्बंधित दस्तावेजों / रिकॉर्ड सहित इस कार्यायल में प्राप्त हुआ है। जिसमें उल्लेख है कि श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) का जन्म दिनांक 02—02—1970 को हुआ है जोिक अज्ञानतावश सम्बंधित ग्राम पंचायत चिमयाणा के जन्म व मृत्यु रिजस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपना जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत चिमयाणा के रिकार्ड में दर्ज करना चाहती है।

अतः इस इश्तहार मुश्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 02—02—1970 की घटना का पंजीकरण ग्राम पंचायत चिमयाणा के रिकार्ड में दर्ज करवाने बारे कोई आपित हो तो वह असालतन या वकालतन दिनांक 23—12—2025 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर उक्त जन्म तिथि 02—02—1970 की घटना का पंजीकरण ग्राम पंचायत चिमयाणा के रिकार्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 01-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, सुजानपुर, जिला हमीरपुर (हि०प्र०)।

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Veena Kumari

Versus

General Public

Notice to General Public.

Smt. Veena Kumari d/o Sh. Dalip Singh, r/o Village Samtana Khurd, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 10-08-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Jhanhain. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 10-08-1964, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issuance of this notice. If no objection is received from any person regarding the date of birth which is 10-08-1964 the same will be registered accordingly.

Issued under my hand and seal of the court on 25-11-2025.

Seal.	Sd/-
	Executive Magistrate,Dhatwal at Bijhari
	District Hamirpur (H.P.)

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of :

Geeta Devi

Versus

General Public

Notice to General Public.

Geeta Devi d/o Ranjeet Singh, r/o Village Sudar, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 23-03-1949 but due to ignorance the same could not be entered in the record of Gram Panchayat Dhangota. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 23-03-1949, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice. otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 21-11-2025.

Seal.

Sd/
Executive Magistrate, Dhatwal at Bijhari,

District Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Manbhari

Versus

General Public

Notice to General Public.

Manbhari d/o Barfi Ram, r/o Village Sakroh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 08-06-1961, but due to ignorance the same could not be entered in the record of Gram Panchayat Sakroh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 08-06-1961, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 21-11-2025.

Seal. Sd/-

Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Kartikae Kashyap aged 24 years s/o Sh. Ghanshyam Chowdhary, r/o Present Address Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Muskan Kango aged 25 years d/o Narender Kanga, r/o Village Bakarti, P.O. Masiana, Tehsil Hamirpur, Distt. Hamirpur (H.P.) . . . *Applicants*.

Versus

General Public . . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Kartikae Kashyap aged 24 years s/o Ghanshyam Chowdhary, r/o Present Address Village & P.O. Tihra, Tehsil Sujanpur, Distt. Hamirpur (H.P.) & Muskan Kango aged 25 years d/o Narender Kanga, r/o Village Bakarti, P.O. Masiana, Tehsil Hamirpur, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 22-11-2025 at Nav Durga Mandir, W/No. 7 Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this

court on or before 29-12-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.).

In the Court of Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Shanti Sawroop aged 35 years s/o Kuldeep Singh, r/o Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Arti Devi aged 21 years d/o Rattan Chand, r/o Village Indora, P.O. Indora, Tehsil Nurpur, Distt. Kangra (H.P.) . . . Applicants.

Versus

General Public ... Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Shanti Sawroop aged 35 years s/o Kuldeep Singh, r/o Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) & Arti Devi aged 21 years d/o Rattan Chand, r/o Village Indora, P.O. Indora, Tehsil Nurpur, Distt. Kangra (H.P.) have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 23-11-2025 at Murli Manohar Temples, Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 30-12-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.).

In the Court of Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Lakhanpal aged 24 years s/o Vir Singh, r/o Village & P.O. Chabutra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Vedanshi aged 20 years d/o Pritiam Chand, r/o Village Uttamber, P.O. Bagwara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) . . . Applicants.

Versus

General Public ... Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Lakhanpal aged 24 years s/o Vir Singh, r/o Village & P.O. Chabutra, Tehsil Sujanpur, District Hamirpur (H.P.) & Vedanshi aged 20 years d/o Pritiam Chand, r/o Village Uttamber, P.O. Bagwara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-11-2025 at Murli Manohar Temple, Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 30-12-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Jai Devi

Versus

General Public

Notice to General Public.

Smt. Jai Devi d/o Sh. Bhandari Ram, r/o Village Maharal, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) presenly w/o Sh. Surender Singh, r/o Village Baragran, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 01-06-1972 but due to ignorance the same could not be entered in the record of Gram Panchayat Maharal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 01-06-1972, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issuance of this notice, if no objection is received from any person regarding the date of birth which is 01-06-1972 the same will be registered accordingly.

Issued under my hand and seal of the court on 28-11-2025.

Seal.

Executive Magistrate, Dhatwal at Bijhari,
District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Smt. Nirmla Devi d/o Bidhi Chand, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.). .. *Applicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Nirmla Devi d/o Bidhi Chand, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering her date of birth 08-04-1963, which could not be registered in the record of G.P. Bhoranj.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Smt. Nirmla Devi d/o Bidhi Chand may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal. Sd/-

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Smt. Pushpa d/o Lachhman Dass, r/o Village Saharwin, P.O. Sulkhan, Tehsil Bhoranj, Distt. Hamirpur (H.P.). ... *Applicant*.

Versus

General Public ... Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Pushpa d/o Lachhman Dass, r/o Village Saharwin, P.O. Sulkhan, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering her date of birth 20-04-1961, which could not be registered in the record of G.P. Bhounkhar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Smt Pushpa d/o Lachhman Dass may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal. Sd/
Executive Magistrate (Tobsildar)

Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Sh. Brajesh Kumar s/o Trilok Chand, r/o Village Dungri, P.O. Dungri, Tehsil Bhoranj, Distt. Hamirpur (H.P.). ... *Applicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Brajesh Kumar s/o Trilok Chand, r/o Village Dungri, P.O. Dungri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering his date of birth 25-05-1980, which could not be registered in the record of G.P. Rohwin.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Sh. Brajesh Kumar s/o Sh. Trilok Chand may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal. Sd/
Executive Magistrate,

Bhorani, District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Smt. Shilan Devi d/o Sh. Amin Chand, r/o Village Bharthyani, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.). ... *Applicant*.

Versus

General Public ... Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Shilan Devi d/o Sh. Amin Chand, r/o Village Bharthyani, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering her date of birth 02-06-1967, which could not be registered in the record of G.P. Danvaan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Smt. Shilan Devi d/o Sh. Amin Chand may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal. Sd/
Executive Magistrate,

Bhoranj, District Hamirpur (H.P.).

Executive Magistrate/Naib-Tehsildar, Tehsil Bhoranj, District Hamirpur (H.P.)

Ms. Nirmla Devi d/o Sh. Finju Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) ... *Aplicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969.

As per office letter number HFW-HMR (ST B & D) Del.-2024/2-23261, dated 24-04-2025 of District Registrar Birth and Death Hamirpur, the application of Ms. Nirmla Devi d/o Sh. Finju Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that he/she was born on 10-04-1968 however, the registration of the said birth could not be registered in the records of Gram Panchayat Kharwar. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Kharwar. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth Ms. Nirmla Devi d/o Sh. Finju Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) as 10-04-1968 in the records of Gram Panchayat Kharwar, he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 06-11-2025 under my hand and seal of the court.

Seal. Sd/
Executive Magistrate Bhoranj,

District Hamirpur (H.P.).

Executive Magistrate/Naib-Tehsildar, Tehsil Bhoranj, District Hamirpur (H.P.)

Mr. Madan Lal s/o Sh. Prem Dass, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) ... *Aplicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969.

As per office letter number HFW-HMR (ST B & D) Del.-2024/2-26383, dated 22-11-2025 of District Registrar Birth and Death Hamirpur, the application of Mr. Madan Lal s/o Sh. Prem Dass, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that he was born on 15-04-1967 however, the registration of the said birth could not be registered in the records of Gram Panchayat Bhounkhar. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Bhounkhar. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth Mr. Madan Lal s/o Sh. Prem Dass, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) as 15-04-1967 in the records of Gram Panchayat Bhounkhar, he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 01-12-2025 under my hand and seal of the court.

Seal.	Sd/
	Executive Magistrate Bhoranj
	District Hamirpur (H.P.)

Executive Magistrate/ Naib-Tehsildar, Tehsil Bhoranj, District Hamirpur (H.P.)

Ms. Santosh Kumari d/o Sh. Inder Singh, r/o Village Bheval, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) ... *Aplicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969.

As per office letter number HFW-HMR (ST B & D) Del.-2024/2-22292, dated 25-09-2025 of District Registrar Birth and Death Hamirpur, the application of Ms. Santosh Kumari d/o Sh. Inder Singh, r/o Village Bheval, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that he/she was born on 14-06-1969 however, the registration of the said birth could not be registered in the records of Gram Panchayat Karohta. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Karohta. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth Ms. Santosh Kumari d/o Sh. Inder Singh, r/o Village Bheval, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) as 14-06-1969 in the records of Gram Panchayat Karohta, he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 02-12-2025 under my hand and seal of the court.

Seal.	Sd/-
	Executive Magistrate Bhoranj
	District Hamirpur (H.P.)

ब अदालत श्री दीपक शर्मा सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि0प्र0)

श्री शाम सिंह गुलेरिया पुत्र मस्त राम, निवासी गांव व डा० जगनोली, तहसील फतेहपुर, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता "फरीकदोयम।

प्रार्थना-पत्र बाबत नाम दुरुस्ती जेर धारा 37(2) हि०प्र० भू-राजस्व अधिनियम, 1954 के अन्तर्गत करने बारा।

प्रार्थी श्री शाम सिंह गुलेरिया पुत्र मस्त राम, निवासी गांव व डा० जगनोली, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र०) ने निवेदन किया है कि उसका नाम आधार कार्ड, पैन कार्ड में शाम सिंह गुलेरिया हैं, जोिक सही है। लेकिन राजस्व अभिलेख तहसील फतेहपुर के अन्तर्गत महाल जगनोली के रिकार्ड में शाम सिंह है जोिक गलत है जिसे प्रार्थी उपरोक्त अभिलेख के अनुसार शाम सिंह के बजाये शाम सिंह गुलेरिया पुत्र मस्त राम दुरुस्त करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी उक्त के नाम दुरुस्त करने बारा कोई उजर व एतराज हो तो वह दिनांक 27—12—2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज लिखित रूप में पेश करें। अन्यथा प्रार्थी का नाम दुरुस्त करने बारे आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, तहसील फतेहपुर, जिला कांगड़ा (हि०प्र०)।

ब अदालत श्री दीपक शर्मा सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि0प्र0)

अनीता देवी पुत्री रिसाल सिंह, निवासी गांव रनौरथ, तहसील फतेहपुर, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता

·· फरीकदोयम्।

प्रार्थना–पत्र बाबत नाम दुरुस्ती जेर धारा 37(2) हि०प्र० भू–राजस्व अधिनियम, 1954 के अन्तर्गत करने बारा।

प्रार्थिया अनीता देवी पुत्री रिसाल सिंह, निवासी गांव रनौरथ, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) ने निवेदन किया है कि उसके पिता का नाम आधार कार्ड, पैन कार्ड में रिसाल सिंह है, जोिक सही है लेकिन राजस्व अभिलेख तहसील फतेहपुर के अन्तर्गत महाल रनौरथ के रिकार्ड में रसाल सिंह है जोिक गलत है जिसे प्रार्थिया उपरोक्त अभिलेख के अनुसार रसाल सिंह की जगह रिसाल सिंह दुरुस्त करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया के पिता के नाम को दुरुस्त करने बारा कोई उजर व एतराज हो तो वह दिनांक 27–12–2025 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज लिखित रूप में पेश करें। अन्यथा प्रार्थिया के पिता का नाम दुरुस्त करने बारे आदेश पारित कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, तहसील फतेहपुर, जिला कांगड़ा (हि०प्र०)।

ब अदालत श्री दीपक शर्मा सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि0प्र0)

विषय.——इन्तकाल नं0 278 महाल सुनहारा, पटवार वृत्त फतेहपुर तस्दीक करने बारे।

प्रतिवादीगण:

1. श्रीमती साहणी देवी पुत्री शंकर सिंह, 2. किशोरी लाल पुत्र शंकर सिंह, 3. महाशु पुत्र शंकर सिंह, 4. सतीश कुमार पुत्र शंकर सिंह, 5. कुमारी नीतू पुत्री राये सिंह, 6. कुमारी सिमरता पुत्री राये सिंह, 7. ध्यान सिंह पुत्र राये सिंह, 8. चमन पुत्र राये सिंह, 9. श्रीमती उषा देवी विधवा राये सिंह, 10. काकू राम पुत्र हीरू, 11. श्रीमती लतेश कुमारी पुत्री काकू राम, 12. नरेश कुमार पुत्र काकू राम, 13. राजेश कुमार पुत्र काकू राम 14. श्रीमती सुशीला देवी पुत्री काकू राम, समस्त निवासी गांव महाल सुनहारा , मौजा फतेहपुर, जिला कांगड़ा (हि0प्र0)।

उक्त वारसान हिन्दू उत्तराधिकारी अधिनियम, 1956 के तहत बने हैं जिन्हें इतलाह साधारण तरीके से नहीं हो पा रही है। अतः इन उपरोक्त वारसान को इस इश्तहार प्रकाशन करवा कर सूचित किया जाता है कि आप उपरोक्त इन्तकाल बारे दिनांक 29—12—2025 को असालतन व वकालतन तहसील कार्यालय फतेहपुर, जिला कांगड़ा (हि0प्र0) हाजिर होकर अपना पक्ष रखें अन्यथा एकतरफा कारवाई अमल में लाई जाएगी।

मोहर।

हस्ताक्षरित / – (दीपक शर्मा) सहायक समाहर्ता प्रथम श्रेणी, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री दीपक शर्मा कार्यकारी दण्डाधिकारी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि0प्र0)

आशा रानी पुत्री वीटू राम, निवासी गांव व डाकघर जखाडा, तहसील फतेहपुर, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता

ं फरीकदोयम्।

प्रार्थना—पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत ग्राम पंचायत जखाडा में जन्म पंजीकरण करने बारे।

आशा रानी पुत्री वीटू राम, निवासी गांव व डाकघर जखाडा, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) ने अदालत हजा में एक प्रार्थना—पत्र बाबत ग्राम पंचायत जखाडा के जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत अपनी जन्म तिथि दर्ज करने बारे गुजारा है। प्रार्थिया ने निवेदन किया है कि उसका जन्म 15—01—1980 को हुआ है परन्तु ग्राम पंचायत जखाडा के जन्म एवं मृत्यु रिजस्टर में जन्म तिथि नियमानुसार समय पर पंजीकृत नहीं करवाई गई है। इसलिए अब ग्राम पंचायत जखाडा को जन्म पंजीकरण करने के आदेश दिये जायें।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया उक्त के नाम व जन्म तिथि पंजीकरण करने बारा कोई उजर व एतराज हो तो वह दिनांक 29–12–2025 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज लिखित रूप में पेश करें। अन्यथा प्रार्थिया का जन्म पंजीकृत करने बारा आदेश पारित कर दिया जायेंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि०प्र०)।

ब अदालत श्री दीपक शर्मा सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार फतेहपुर, जिला कांगड़ा (हि0प्र0)

श्री बिष्णु दत्त नागर पुत्र मंगत राम, निवासी गांव डा० व तहसील फतेहपुर, जिला कांगड़ा (हि०प्र०) प्रार्थी।

बनाम

आम जनता

·· फरीकदोयम।

प्रार्थना-पत्र बाबत नाम दुरुस्ती जेर धारा 37(2) हि०प्र० भू-राजस्व अधिनियम, 1954 के अन्तर्गत करने बारा।

प्रार्थी श्री बिष्णु दत्त नागर पुत्र मंगत राम, निवासी गांव व डा० व तहसील फतेहपुर, जिला कांगड़ा (हि0प्र०) ने निवेदन किया है कि उसका नाम आधार कार्ड, पैन कार्ड में बिष्णु दत्त नागर पुत्र मंगत राम है जोकि सही है लेकिन राजस्व अभिलेख तहसील फतेहपुर के अन्तर्गत महाल कुट के रिकार्ड में विशवदत्त है जोकि गलत है जिसे प्रार्थी उपरोक्त अभिलेख के अनुसार विशवदत्त के बजाये बिष्णु दत्त नागर पुत्र मंगत राम द्रुस्त करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी उक्त के नाम को दुरुस्त करने बारा कोई उजर व एतराज हो तो वह दिनांक 15–01–2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज लिखित रूप में पेश करें। अन्यथा प्रार्थी का नाम दुरुस्त करने बारे आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, आलमपुर, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : इन्तकाल बराए तकसीम

तारीख पेशी : 26—12—2025

श्री शमशेर सिंह पुत्र श्री देवी सिंह, निवासी महाल सद्दा, मौजा एवं उप—तहसील आलमपुर, जिला कांगड़ा (हि0प्र0)

बनाम

1. राम धन पुत्र श्री हरी सिंह, शशी, रवि, सर्व श्रीमती वीना, सीमा, रीता पुत्रियां भूप सिंह समस्त निवासीगण महाल सद्दा मौजा एवं उप—तहसील आलमपुर, जिला कांगडा (हि0प्र0) प्रतिवादी।

विषय.—-इन्तकाल नम्बर 249-250 महाल सद्दा दर्ज करने बारे।

उपरोक्त विषय के संदर्भ में प्रतिवादीगण राम धन पुत्र श्री हरी सिंह, शशी, रवि, सर्व श्रीमती वीना, सीमा, रीता पुत्रियां भूप सिंह समस्त निवासीगण महाल सद्दा, मौजा एवं उप—तहसील आलमपुर, जिला कांगड़ा (हि0प्र0) को मुकद्दमा तकसीम हुकमन का इन्तकाल बारे इतलाह के बावजूद भी उपरोक्त प्रतिवादीगण दौरा इन्तकाल पर पेश नहीं हो रहे हैं।

अतः इस मुश्त्री मुनादी द्वारा सुचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त तकसीम का इन्तकाल दर्ज करने बारे कोई उजर या एतराज हो तो वह मुश्त्री मुनादी जारी होने की तिथि से एक माह के भीतर किसी भी कार्यदिवस पर दिनांक 26-12-2025 शाम 5.00 बजे से पहले इस अदालत में असालतन या वकालतन हाजिर होकर अपना उजर या एतराज पेश कर सकता है। कोई भी उजर या एतराज प्राप्त न होने की सुरत में किसी भी किस्म का कोई उजर व एतराज बाद गुजरने मियाद नहीं सुना जाएगा।

आज दिनांक 27-11-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –

सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, आलमपुर, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Suman Devi d/o Roshan Lal, r/o V.P.O. Sidhwari, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—-प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Suman Devi d/o Roshan Lal, r/o V.P.O. Sidhwari, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना-पत्र सहित मुकदमा दायर किया है कि उसकी Self Suman Devi d/o Roshan Lal का जन्म दिनांक 05-11-1974 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Suman Devi d/o Roshan Lal के जन्म पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 20–12–2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मृताबिक शपथ–पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 17-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर ।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Seeta Thakur d/o Bhim Thakur w/o Keesap Thapa, r/o Village Sakouli, P.O. Jadrangal, Tehsil Dharamshala, District Kangra (H.P.).

आम जनता

विषय.—-प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Seeta Thakur d/o Bhim Thakur w/o Keesap Thapa, r/o Village Sakouli, P.O. Jadrangal, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सहित मुकद्दमा दायर किया है कि उसकी Daughter Supriya d/o Keesap का जन्म दिनांक 25—05—2018 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा / मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Supriya के जन्म पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 20—12—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 17-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Harnam Singh s/o Birlap Singh, r/o Village Bhadwal, P.O. Matour, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—-प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Harnam Singh s/o Birlap Singh, r/o Village Bhadwal, P.O. Matour, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सहित मुकद्दमा दायर किया है कि उसकी Self Harnam Singh s/o Birlap Singh का जन्म दिनांक 12—04—1968 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Harnam Singh के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 24—12—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 21-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : जन्म पंजीकरण

Pinki Devi d/o Sh. Prakash Chand s/o Late Sh. Ram Saran, r/o Village Maned, P.O. Chetru, Tehsil Dharamshala, District Kangra (H.P.).

Vs.

- 1. The General Public.
- 2. The Pradhan/Secretary, GP Khaniyara, Tehsil Dharamshala, Distt. Kangra.
- 3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Pinki Devi d/o Sh. Prakash Chand s/o Late Sh. Ram Saran, r/o Village Maned, P.O. Chetru, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 26—05—1985 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में मेरी जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Pinki Devi d/o Sh. Prakash Chand s/o Late Sh. Ram Saran का जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 26—12—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 27-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : जन्म पंजीकरण

Leela Devi d/o Late Sh. Magzi Ram, r/o V.P.O. Khaniyara Tika Ther, Tehsil Dharamshala, District Kangra (H.P.).

Vs.

- 1. The General Public.
- 2. The Pradhan/Secretary, GP Khaniyara, Tehsil Dharamshala, Distt. Kangra.
- 3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Leela Devi d/o Late Sh. Magzi Ram, r/o V.P.O. Khaniyara Tika Ther, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिहत मुकद्दमा दायर किया है कि उसका जन्म दिनांक 15—04—1957 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में मेरी जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Leela Devi d/o Late Sh. Magzi Ram का जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 26—12—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 17-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : जन्म पंजीकरण

Dawa Tsering s/o Sonam Choephel c/o Ratoe Chuwar, Session Road Dharamshala, Tehsil Dharamshala, District Kangra (H.P.).

Vs.

- 1. The General Public.
- 2. The Pradhan/Secretary, GP Khaniyara, Tehsil Dharamshala, Distt. Kangra.
- 3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवु मृत्यु पंजीकरण अधिनियम, 1969.

Dawa Tsering s/o Late Sonam Choephel c/o Ratoe Chuwar, Session Road Dharamshala, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 01—07—1982 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में मेरी जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Dawa Tsering s/o Sonam Choephel का जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 26—12—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 27-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगडा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : जन्म पंजीकरण

Sonam Tsering s/o Mr. Dorjee & Mrs. Karma Lhakyi, r/o Upper TCV School Dharamshala Cantt., Tehsil Dharamshala, District Kangra (H.P.).

Vs.

- 1. The General Public.
- 2. The Pradhan/Secretary, GP Khaniyara, Tehsil Dharamshala, Distt. Kangra.
- 3. The Registrar Birth & Death, C.M.O. Kangra at Dharamshala.

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sonam Tsering s/o Mr. Dorjee & Mrs. Karma Lhakyi, r/o Upper TCV School Dharamshala Cantt., Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिंहत मुकद्दमा दायर किया है कि उसका जन्म दिनांक 15-02-1972 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में मेरी जन्म तिथि पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Sonam Tsering s/o Mr. Dorjee & Mrs. Karma Lhakyi का जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 26-12-2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 27-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh, District Mandi (H.P.)

In the matter of:

- 1. Sh. Joginder Pal Barwal s/o Sh. Ganga Ram, r/o Village & P.O. Sianji, Tehsil Balh, District Mandi (H. P.).
- 2. Smt. Kanta Devi d/o Sh. Pohlo Ram, r/o Village & P.O. Barmana, Tehsil Bilaspur, Distt. Bilaspur (H.P.)

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Joginder Pal Barwal s/o Sh. Ganga Ram, r/o Village & P.O. Sianji, Tehsil Balh, District Mandi (H. P.) and Smt. Kanta Devi d/o Sh. Pohlo Ram, r/o Village & P.O. Barmana, Tehsil Bilaspur, Distt. Bilaspur (H.P.) have filed on application under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 28-06-1986 according to Hindu rites and customs at Village & P.O. Sianji, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person, who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 27-12-2025. After that no objection will be entertained and marriage will be registered.

Issued today on 28th November, 2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Balh, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Narian s/o Sh. Kahnu, r/o Village Tavaraphi, P.O. Pandoh, Tehsil Sadar, Distt. Mandi (H.P.)-175124 declare that I want to change my name from Narayan to Narian in my Aadhar No. 6116 5019 7872. All concerned please note.

NARIAN s/o Sh. Kahnu, r/o Village Tavaraphi, P.O. Pandoh, Tehsil Sadar, Distt. Mandi (H.P.)-175124.

CHANGE OF NAME

I, Rajinder Bansal s/o Late Sh. Hari Chand Bansal, r/o 49/10, Katcha Tank, Nahan (H.P.)-173001 declare that I have changed my name from Rajinder Bansal to Rajender Parkash Bansal.

RAJINDER BANSAL s/o Late Sh. Hari Chand Bansal, r/o 49/10, Katcha Tank, Nahan (H.P.)-173001.

CHANGE OF NAME

I, Sushila Manta d/o Sh. Sohan Lal, r/o Village Chakli, P.O. Deothi, Tehsil Rampur Bushahr, Distt. Shimla (H.P.) declare that I have changed my name from Susheela Devi to Sushila Manta for all purposes in future. All concerned please may note.

SUSHILA MANTA d/o Sh. Sohan Lal, r/o Village Chakli, P.O. Deothi, Tehsil Rampur Bushahr, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Jaspal s/o Sh. Ram Saran, r/o Village Nikkuwal, P.O. Rajpura, Tehsil Nalagarh, District Solan (H.P.) declare that as per birth certificate, Himachali Certificate and School Records, my daughter's name is Vandana Kaushik but in Aadhar Card her name has been mistakenly written as Rajji d/o Jaipal. I want to get her name corrected in the Aadhar Card as Vandana Kaushik d/o Jaspal.

JASPAL s/o Sh. Ram Saran, r/o Village Nikkuwal, P.O. Rajpura, Tehsil Nalagarh, District Solan (H.P.).

CORRECTION OF NAME

I, Jayanti Devi w/o Late Sh. Laiq Ram, r/o Village Boura, P.O. Kulag, Tehsil Kupvi, Distt. Shimla (H.P.) declare that in Aadhar Card bearing No. 3543 7285 2882 my name is wrongly entered as Jainti Devi which should be corrected as Jayanti Devi. Please correct this.

JAYANTI DEVI w/o Late Sh. Laiq Ram, r/o Village Boura, P.O. Kulag, Tehsil Kupvi, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Gaurav Sharma s/o Rampal Sharma, r/o Village and P.O. Chail Chowk, Tehsil Chachiot, District Mandi (H.P.) declare that in Aadhar Card my daughter's name Gyanshika Sharma is wrongly entered. Correct name is Jiyanshika Sharma.

GAURAV SHARMA s/o Rampal Sharma, r/o Village and P.O. Chail Chowk, Tehsil Chachiot, District Mandi (H.P.).

CORRECTION OF NAME

I, Narain Dass s/o Late Devi Ram, r/o Village Pabo, P.O. Sukkiabain, Tehsil Chachyot, District Mandi (H.P.) hereby declare that in my government documents, my name is Narain Dass, whereas in my Aadhar Card, it is incorrectly recorded as Narayan Dass Sharma and in my PAN Card as Narain Dass Sharma. I request it to be corrected to Narain Dass. Kindly note the related.

NARAIN DASS, s/o Late Devi Ram, r/o Village Pabo, P.O. Sukkiabain, Tehsil Chachyot, District Mandi (H.P.).

CHANGE OF NAME

I, Parvati Devi w/o Sh. Narian, r/o Village Tavaraphi, P.O. Pandoh, Tehsil Sadar, Distt. Mandi (H.P.)-175124 declare that I want to change my name from Pati Devi to Parvati Devi in my Aadhar No. 3592 3707 6359. All concerned please note.

PARVATI DEVI w/o Sh. Narian, r/o Village Tavaraphi, P.O. Pandoh, Tehsil Sadar, Distt. Mandi (H.P.)-175124.

CHANGE OF NAME

I, Vijay Kumar s/o Sh. Thunia Ram, r/o Sakraina, P.O. Preena, Tehsil & Distt. Chamba (H.P.)-176311 declare that I have changed my minor daughter's name from Aruba Thakur (Old Name) to Arpita (New Name). All concerned please may note.

VIJAY KUMAR s/o Sh. Thunia Ram, r/o Sakraina, P.O. Preena, Tehsil & Distt. Chamba (H.P.)-176311.

CORRECTION OF NAME

I, Trishna Devi w/o Prem Singh, r/o Village Kotla Kalan, Sub-Tehsil Panjehra, Distt. Solan (H.P.) declare that my name is wrongly recorded as Trishan Devi instead of Trishna Devi in my Aadhar Card. This may please be corrected to Trishna Devi.

TRISHNA DEVI w/o Prem Singh, r/o Village Kotla Kalan, Sub-Tehsil Panjehra, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Mohajan Devi w/o Late Sh. Bali Ram, r/o Village Darbhyani, P.O. Tikkar, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that in my Aadhar Card my name is wrongly entered as Mahajanu Devi. Whereas my correct name is Mohajan Devi. I shall be know as Mohajan Devi for all purposes in future. Please note.

MOHAJAN DEVI w/o Late Sh. Bali Ram, r/o Village Darbhyani, P.O. Tikkar, Tehsil Sarkaghat, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Mehandi Devi w/o Late Khewta, r/o Village Jabrog, P.O. Andheri, Tehsil Renuka, Distt. Sirmaur (H.P.) declare that in my Aadhar Card my name has been wrongly recorded as Ghendi Devi w/o Gegru, instead of my correct name Mehandi Devi w/o Khewta. All concerned may please note

MEHANDI DEVI w/o Late Khewta, r/o Village Jabrog, P.O. Andheri, Tehsil Renuka, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Gufar Muhammad s/o Sh. Mohammad Sharif, r/o Village Pragti Nagar, P.O. Gumma, Tehsil Kotkhai, Distt. Shimla (H.P.)-171202 declare that in my Aadhar Card my father's name is wrongly entered as Sh. Sharif Muhammad which should be corrected to as Mohammad Sharif. Please correct this.

GUFAR MUHAMMAD s/o Sh. Mohammad Sharif, r/o Village Pragti Nagar, P.O. Gumma, Tehsil Kotkhai, Distt. Shimla (H.P.)-171202.

CHANGE OF NAME

I, Salochna Devi w/o Rai Singh, r/o Village Marhoon, P.O. Rajal, Tehsil & Distt. Kangra (H.P.) declare that I have changed my name from Salochna Devi to Sulochana Devi. Concerned please note.

SALOCHNA DEVI w/o Rai Singh, r/o Village Marhoon, P.O. Rajal, Tehsil & Distt. Kangra (H.P.).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या 18/2025— राज्य कर (दर)

शिमला-02, 29 नवम्बर, 2025.

संख्या ई०एक्स०एन०-एफ (10)-2/2025 वॉल-1.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10) की धारा 11 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल हिमाचल प्रदेश, जीएसटी परिषद् की सिफारिशों पर, एतद्द्वारा, इस विभाग की अधिसूचना संख्या 26/2018-राज्य कर (दर) दिनांक 31-12-2018, जोकि राजपत्र (ई-गजट) हिमाचल प्रदेश में, संख्या ई०एक्स०एन०. एफ(10)-33/2018 दिनांक, 31-12-2018 के तहत प्रकाशित हुई थी, में निम्नलिखित संशोधन करते हैं, यथा:-

उक्त अधिसूचना में, स्पष्टीकरण में, खंड (ग) के लिए, निम्नलिखित खंड प्रतिस्थापित किया जाएगा, अर्थात्:—

- ''(ग) ''नामित एजेंसी'' से अभिप्राय अधिसूचना संख्या 45 / 2025—सीमा शुल्क, दिनांक 24 अक्तूबर, 2025 भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप—खंड (i) में, प्रकाशित, के तालिका I से संलग्न सूची 13, 14 और 15 में उल्लिखित निकाय से हैं;''
- 2. यह अधिसूचना 1 नवंबर, 2025 से लागू समझी जाएगी।

					आदेश	द्वारा
प्रधान	सचिव	(राज्य	कर	एवं	आबक	ारी)।

[Authoritative English text of this Department's Notification No. EXN-F(10)-2/2025 –Vol-I, dated 29-11-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 18/2025-State Tax (Rate)

Shimla-2, the 29th November, 2025

No. EXN-F(10)-2/2025-Vol-I.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor, Himachal Pradesh, on the recommendations of the GST Council, is pleased to make the following further amendments in the notification No. 26/2018-State Tax (Rate) dated 31st December, 2018 published in the gazette of Himachal Pradesh vide No. EXN-F(10)-33/2018 dated 31st December, 2018, namely:—

In the said notification, in the Explanation, for clause (c), the following clause shall be substituted, namely:—

- "(c) "Nominated Agency" means entities mentioned in Lists 13, 14 and 15 appended to Table I of notification No. 45/2025-Customs, dated the 24th October, 2025 published in the gazette of India, Extraordinary, Part II, Section 3 sub-section(i);"
- 2. This notification shall deemed to come into force on the 1st day of November, 2025.

By order,

Principal Secretary (ST&E).